

GOVERNMENT OF INDIA
MINISTRY OF SHIPPING
LOK SABHA
UNSTARRED QUESTION NO.2633
TO BE ANSWERED ON 2ND AUGUST, 2018

AUTONOMY FOR PORT BOARDS

2633. DR. K. GOPAL

Will the Minister of SHIPPING be pleased to state:

पोत परिवहन मंत्री

- (a) whether the Government proposes to grant more autonomy to Port Boards in the country;
- (b) if so, the details thereof;
- (c) whether all Public Private Partnership (PPP) stakeholders in future will be free to fix tariff based on market conditions and simply notify to the port authorities;
- (d) if so, the details thereof; and
- (e) whether the port authorities will be able to make assessments for lease of land for both port and non-port related use and prepare their own master plan and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF SHIPPING
(SHRI PON. RADHAKRISHNAN)

(a)&(b) Yes, Madam. Major Port Authorities Bill, 2016 to replace Major Port Trusts Act, 1963 has been introduced in Lok Sabha. This bill intends to give more autonomy to the Board of Port Authorities by delegating full powers to enter into contracts, planning and development, fixing of tariff except in national interest, security and emergency arising out of inaction and default etc.

(c)&(d) Yes, Madam. In the proposed Major Port Authorities Bill, 2016, provision is made to give the Port Authority powers to fix tariff which will act as a reference tariff for purposes of bidding for PPP projects. PPP operators will be free to fix tariff based on market conditions.

(e) The Major Port Authorities Bill, 2016 envisages to empower the Boards of the Port Authority to make Port's Master Plan in respect of the area within their port limit.
